

THE PARLIAMENTARY DEBATES OFFICIAL REPORT

IN THE FIFTEENTH SESSION OF THE RAJYA SABHA

Commencing on the 19th November 1956

1 RAJYA SABHA

Monday, 19th November 1956

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

ORDERS OF FOREIGN COUNTRIES FOR H. T. 2 TRAINER AIRCRAFT

*1. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) whether any orders for the purchase of H. T. 2 Trainer aircraft by any foreign countries have been received by Government; and

(b) if so, the number of aircraft for which and the names of the countries from which orders have been received?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

(a) No such orders have yet been received by Hindustan Aircraft (Private) Ltd.

(b) Does not arise.

SHRI M. VALIULLA: May I know, Sir, whether the number of Trainer aircraft being manufactured is more than what is required for our country's purposes?

SARDAR S. S. MAJITHIA: No, Sir.

SHRI M. VALIULLA: Is it not a fact that 300 aircraft are being manufactured out of which only about 200 are required for our purposes?

2

SARDAR S. S. MAJITHIA: That is not a fact. Only 120 have been manufactured so far.

SHRI M. VALIULLA: May I know whether the order is for the manufacture of 300 aircraft?

SARDAR S. S. MAJITHIA: The order is not there for 300 to be manufactured, but it stands to reason that the more aircraft we produce, the cheaper it would be in the cost.

SHRI M. VALIULLA: I want to know whether there is or there is not any move on our part to see that our aircraft is sold outside?

SARDAR S. S. MAJITHIA: That is the reason why we sent these aircraft and they have successfully demonstrated them, but as yet we have not received any definite orders from them.

FERTILIZER-cum-CEMENT FACTORIES

*2. SHRI M. VALIULLA: Will the Minister for HEAVY INDUSTRIES be pleased to state:

(a) whether Government propose to set up any fertilizer-cum-cement factories; if so, where and at what cost they are to be set up; and

(b) what will be the capacity of each such factory for the manufacture of (i) fertilizers and (ii) cement?

THE MINISTER FOR HEAVY INDUSTRIES (SHRI MANUBHAI SHAH): (a) No, Sir.

(b) Does not arise.

SHRI M. VALIULLA: May I know whether the country's requirement up to 1960-61 is not to the extent of 12 million tons of cement, and whether we have not been producing so much?

SHRI MANUBHAI SHAH: The country's requirement for the Second Five Year Plan is 16 million tons per annum as estimated today, and we have practically covered the whole quantity.

SHRI M. VALIULLA: I want to know whether we have produced only about 4½ to 5 million tons up to.....

SHRI MANUBHAI SHAH: It is true that the present production is 5·7 million tons, but as I indicated just now, we have already covered the establishment of the capacity of 16 million tons by 1960-61.

SHRI M. VALIULLA: That is all right. But may I know whether they have in view the establishment of cement-cum-fertilizer plants?

SHRI MANUBHAI SHAH: As I indicated just now in my reply, there is no proposal to set up any fertilizer-cum-cement plant. But if the hon. Member wants to know what we are doing with the by-product of the fertilizer factories, I will give him a brief resume.

In Sindri, as the House knows, we have already set up a cement plant of a capacity of a lakh and twenty thousand tons per annum, which the A.C.C. has taken up. Regarding the by-product at Nangal as it is going to be a nitro limestone fertilizer, there will be no by-product to be converted into cement. Regarding the Neyveli fertilizer plant, it is mostly going to be urea and sulphate nitro compound, which will also leave very little by-product. Regarding Rourkela, it is again going to be a nitro limestone fertilizer plant with very little by-product. So, for the present there will be only one cement by-product plant attached to the fertilizer factory at Sindri.

ELECTION PETITIONS PENDING IN COURTS

*3. SHRI M. VALIULLA: Will the Minister for LAW be pleased to state:

(a) the number of petitions in respect of elections to the Central and States' Legislatures still pending in courts; and

(b) out of these, how many election petitions are in respect of the 1951-52 General Elections?

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): (a) Four.

(b) One.

SHRI M. VALIULLA: May I know Sir, how many cases out of those that were finally disposed of by the Tribunals and also by the Supreme Court were more than two years old?

SHRI C. C. BISWAS: Well, I can only say that four cases are still pending in the Supreme Court. They are all appeals to the Supreme Court from the decisions of Election Tribunals for revision of those decisions. There is only one case of 1951-52 now pending. That relates to an election to the Uttar Pradesh Legislative Assembly. I am afraid I cannot give any details which.....

SHRI M. VALIULLA: I simply want to know what is the use of the cases pending there when the term itself is about to be over? Is there any method by which the Government can expedite the disposal of these cases?

SHRI C. C. BISWAS: That is a matter for the Supreme Court, because they are pending before the Supreme Court. The question whether the Supreme Court will allow those cases to drop or not is entirely for them to decide. We cannot interfere with the Supreme Court at this stage.

SHRI TAJAMUL HUSAIN: May I know how long it takes to decide such election cases in the United Kingdom?